

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 442 of 2012**

**Wednesday, this the 15<sup>th</sup> day of May, 2013**

**CORAM:**

**Hon'ble Dr. K.B.S. Rajan, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

K. Ravi, Appraiser of Customs,  
Cochin Special Economic Zone,  
Kakkanad, Cochin-682 037. .... **Applicant**

**(By Advocate – Mr. C.S.G. Nair)**

**V e r s u s**

1. Union of India, represented by the Secretary,  
Department of Revenue, Ministry of Finance,  
North Block, New Delhi – 110 001.
2. The Chief Commissioner of Central Excise & Customs,  
Vadodara Zone, II Floor, Central Excise Building,  
Race Course Circle, Vadodara-390 007, Gujarat State.
3. The Commissioner of Central Excise & Customs,  
Daman Commissionerate, 3<sup>rd</sup> Floor, Adarsh Dham Building,  
Vapi-Daman Road, Vapi, Valsad District,  
Gujarat State – 396 191.
4. The Development Commissioner, Cochin Special  
Economic Zone, Kakkanad, Cochin-682 037. .... **Respondents**

**(By Advocate – Mr. George Joseph, ACGSC)**

This application having been heard on 15.05.2013, the Tribunal on the same day delivered the following:

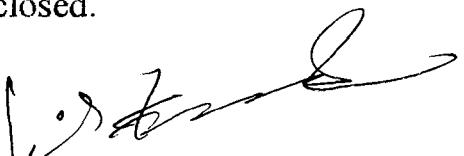
**O R D E R**

**By Hon'ble Dr. K.B.S. Rajan, Judicial Member -**

The counsel for the applicant submits that the applicant is now prepared to go to Vadodara Commissionerate and as such this Original

Application may be closed without any further orders. The prayer is allowed. Accordingly, the Original Application is closed.

  
(K. GEORGE JOSEPH)  
ADMINISTRATIVE MEMBER

  
(DR. K.B.S. RAJAN)  
JUDICIAL MEMBER

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